

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 86/97.

Friday this the 13th day of June 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. V. Selvaraj, Gate Keeper, Level Crossing Gate No.2-C between Irugur and Pilamedu Railway Station, residing at : No.3/12, Gandhinagar, Ondipudur, Coimbatore.
2. T. Selvaraj, Gate Keeper, Level Crossing Gate No.4-B between Irugur and Pilamedu Railway Station, residing at: No.4, Udayampalayam, Main Road, Saburipalayam Post, Coimbatore.
3. P. Sahadevan, Gate Keeper, Level Crossing Gate No.5C, between Irugur and Pilamedu Railway Station, residing at: No.101-A, Railway Quarters, Podanur Junction, Coimbatore.
4. K. Krishnaswamy, Gate Keeper, Level Crossing Gate No.10 between Coimbatore North and Pilamedu Railway Stations, residing at No.104, Panchayat Office Street, Podanur, Coimbatore.
5. U. Ramu, Gate Keeper, Level Crossing Gate No.9, between Coimbatore North and Pilamedu Railway Station, residing at: No.46, L.I.C. Colony, Perur Road, Coimbatore. .. Applicants

(By Advocate Shri M.P. Varkey)

Vs.

1. Union of India, represented by General Manager, Southern Railway, Madras - 600 003.

2. The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palakkad.
3. The Regional Labour Commissioner (Central), Shastri Bhavan, Madras - 600 006.
4. The Labour Enforcement Officer (Central), 277, D.G.P.K. Building, Sakthy Road, Ganapathy, Coimbatore. .. Respondents

(By Advocate Shri James Kurien(for R.1&2)

The application having been heard on 13th June 1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

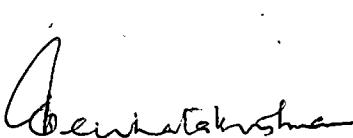
The applicants are Gate Keepers, working between Coimbatore North and Irigur Railway Stations in Palghat Division of Southern Railways. These posts were classified as "Essentially Intermittent" in the year 1975. According to the applicants, owing to the increase in the rail traffic as well as road traffic there is a requirement of reclassification of the posts. The applicants made representations in this regard, but, so far no action has been taken. Therefore, the applicants filed this application praying for a direction to respondents to arrange a job analysis of Gate Keepers working at the level crossings in question and to reclassify the Gate Keepers' job as per the result of the job analysis.

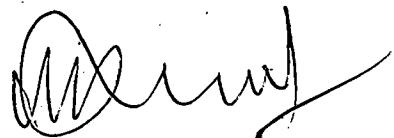
2. The respondents in their reply statement have stated that on the request of the 3rd respondent before the filing of this original application and the representation in this regard were made, an analysis was conducted in 1995 and finding that there was no need of any reclassification, the posts were not reclassified.

However, the respondents have no case that such an exercise was conducted on the request of the remaining applicants. Further the learned counsel for the respondents agreed that within a time to be stipulated by the Tribunal the respondents would again consider the demand of the applicants put forth in their representation and take appropriate decision after a further job analysis is made.

3. In the light of the above submissions made by the respondents' counsel, we dispose of the application finally with a direction to the respondents to have a job analysis on the five gates involved in this case held, to take an appropriate decision in regard to reclassification of the posts and to communicate to the applicants a speaking order in this behalf within a period of four months from the date of receipt of the representation. No costs.

Dated the 13th day of June 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN